

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI

OA No 40 OF 2023

IN THE MATTER OF:

MULAGADA THRIVIKRAMA RAO

..... Applicant

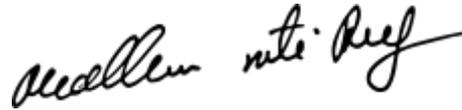
Vs

STATE OF ANDHRA PRADESH AND OTHERS

.... Respondents

REPORT FILED BY THE SEIAA 6th RESPONDENT

DATE – 02.04.2024



M/s MADHURI DONTI REDDY
ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI
ORIGINAL APPLICATION No. 40 of 2023**

Between

MULAGADA THRIVIKRAMA RAO,

S/o Late M.G.Rama Rao,
Aged about 51 years
R/o 111, Sumadhura Acropolis,
Nanakramguda, Gachibowli,
Hyderabad- 500032,
Email:trivi_r@hotmail.com

... Applicant

VERSUS

1. STATE OF ANDHRA PRADESH

through the Chief Secretary,
Address:1st Block, 1st Floor,
Interim Government Complex,
A.P Secretariat Office, Velagapudi,
Andhra Pradesh. Email: splcs-wrd@ap.gov.in
And 8 others

.... Respondents

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It is certified that all the documents contained in the above annexure are true copies.

Date: 01.11.2023


**Member Secretary
SEIAA, AP**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION No. 40 of 2023

Between

MULAGADA THRIVIKRAMA RAO,

S/o Late M.G.Rama Rao,

Aged about 51 years

R/o 111, Sumadhura Acropolis,

Nanakramguda, Gachibowli,

Hyderabad- 500032,

Email:trivi_r@hotmail.com

... Applicant

VERSUS

2. STATE OF ANDHRA PRADESH

through the Chief Secretary,

Address:1st Block, 1st Floor,

Interim Government Complex,

A.P Secretariat Office, Velagapudi,

Andhra Pradesh. Email: splcs-wrd@ap.gov.in

2. DEPARTMENT OF ENVIRONMENT FOREST SCIENCE AND TECHNOLOGY

Government of Andhra Pradesh,

through the special chief secretary,

Address: 4th Block, 1st Floor,Room No:268,

A.P Secretariat Office, Velagapudi,

Andhra Pradesh Phone: 0863-2444438,

Email: splcs_efst@ap.gov.in

3. DISTRICT COLLECTOR,

East Godavari District,

Rajahmundry,

Andhra Pradesh.

Email: madhavalatha.k@nic.in.

4. THE DEPARTMENT OF MINES AND GEOLOGY,

Government of Andhra Pradesh,

through the Director,

Sri Anjaneya Towers,

D. No.7-104, B Block, 5&6th Floor,

Ibrahimpattanam, Andhra Pradesh-521456,

Email:admin@apmines.gov.in, directormines@yahoo.co.in.

5. ANDHRA PRADESH POLLUTION CONTROL BOARD,

through the Member Secretary,

D.No. 33-26-14 D/2, Near Sunrise Hospital,

Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada Andhra

Pradesh - 520 010,Email: membersecy@appcb.gov.in.

6. STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY.

Rep. by its Chairman

D.No.33-26-14 D/2, Near Sunrise

Hospital, Pushpa Hotel center,

ChalamavariStreet,Kasturibaipet, Vijayawada-520010

membersecy@appcb.gov.in, Ph.08662463202.


**Member Secretary
SEIAA, AP**

7. Smt. **N.JEEVENDRA**
through Mr. Pulagam Virababu Supervisor),
Sy.No.241, Quarry Site-Nagampalli Village,
Seethanagaram Mandal,
East Godavari District.

8. Smt. **KASI ANNAPURNA**,
through Mr. Pulagam Virababu(Supervisor),
Sy.No.241, Quarry Site-Nagampalli Village,
Seethanagaram Mandal,
East Godavari District

9. **CENTRAL POLLUTION CONTROL BOARD**,
through its Member secretary,
Paribesh Bhawan, CBD -cum- office complex,
East Arjun Nagar, Delhi- 110032

...Respondents

COUNTER AFFIDAVIT FILED BY THE 6th RESPONDENT

I, Dr. P.V.Chalapathi Rao, son of Pasala Lakshmaiah, aged 55 years,
Member Secretary, AP State Environment Impact Assessment Authority,
Vijayawada do hereby solemnly and sincerely affirm and state as follows:

1. I am authorized on behalf of Chairman SEIAA, A.P and as such I am well acquainted with the facts of the case.
2. This respondent denies each averment made in the affidavit filed in support of the appeal as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. It is submitted that, in exercise of the powers conferred under subsection I clause (v) of subsection (2) of section 3 of the Environment Protection Act, 1986 read with clause (d) of sub rule (3) of rule 5 of the Environment (Protection) Rules 1986, and in supersession of the earlier Environment Impact Assessment notification 1994, the central Government issued EIA Notification 2006, wherein it directs that any new project or expansion of the existing project shall be undertaken in any part of India only after the prior Environmental Clearance from the central Government or as the case may be, by the State Level Environmental Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the E(P) Act in


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accordance with the procedures laid down therein in the said Notification, 2006.

4. It is to submit that as per the EIA Notification, 2006 and its amendments thereof the projects or activities, listed therein in the Schedule appendix therein, shall require prior Environmental clearance from the concerned regulatory authority i.e., the Ministry of Environment Forest and Climate Change falling under category 'A' and the State level Environmental Impact Assessment Authority for matters falling under Category-'B'.
5. It is submitted that, the state level Environmental Impact Assessment Authority herein referred to as the SEIAA shall be comprising of three members committee which will take unanimous decision on the strength of recommendations of State Expert Appraisal Committee (SEAC) a 15-member body with several experts from different fields of expertise including Professors of Civil Engineering from universities and reputed institutions, faculty from various specialization viz. Biotechnology, Biochemistry, Zoology, Bio Sciences & Sericulture, Zoology, Mining, Chemical Engineering, Pharmaceutical Sciences from various reputed institutions.
6. With regard to the averments made in paragraphs 1 to 2 of the Affidavit are not related to this respondent and hence there are no remarks.
7. With regard averments made in paragraph 3 of the affidavit is denied as false. It is submitted that the 7th and 8th respondent submitted application to SEIAA A.P through online in Parivesh on 20.11.2021 for 0.785Ha Road Metal of Smt. N Jeevendra (7th respondent) and 1.2145 Ha Road Metal Mine of Smt. Kasi Annapurna (8th respondent) at Sy.No: 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District.
8. The proposal has been forwarded to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect.

The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 14.12.2021 to 16.12.2021. The project proposal is for mining Road Metal in an extent of 0.785 Ha of Smt. N Jeevendra at Sy.No: 241, with a proposed production quantity of Road Metal- 20,160 m³/Annum and the project proposal is for mining Road Metal & Building stone in an extent of 1.2145 Ha of Smt. Kasi Annapurna at Sy.No: 241, with a proposed production quantity of Road Metal & Building Stone - 23,940 m³/Annum at Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh.

The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OMs and detailed deliberations, recommended for issue of Environmental Clearance to Smt. N Jeevendra (7th respondent) and Smt. Kasi Annapurna (8th respondent). The SEIAA in its meeting held on 05.01.2022 & 06.01.2022 examine the proposal and recommendations of SEAC and decided agreed with recommendations of SEAC. Accordingly, the SEIAA issued Environmental Clearance vide Order No. SEIAA/AP/EG/MIN/7/2021/3347/172.78/169.67 on 26.01.2022 (**Annexure-1**) and Order No. SEIAA/AP/VZM/MIN/7/2021/3347/172.75/169.66 on 26.01.2022 (**Annexure -2**).

9. It is submitted that as per the G.O.MS.NO.120, dt.01.11.2018 (**Annexure- 3**) the Governor of Andhra Pradesh hereby notify the Andhra Pradesh Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental Clearance.
10. Concealing the factual data or submission of false fabricated data and failure **to comply with any of the conditions mentioned above may result in withdrawal of this clearance** and attract action under section 15 read with 19 of the provisions of Environment (Protection) Act, 1986.


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SEIAA, AP

11. Further as per the MoEF & CC issued Notification S.O. 804(E), dated 14.03.2017 (**Annexure-4**) at para No. 13 (3), in cases of violation, action will be taken against the project proponent by the respective State or State Pollution Control Board under the provisions of section 19 of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate will be issued till the project is granted the environmental clearance.
12. With regard averments made in paragraph A of the affidavit in Brief facts is not related to this respondent and hence there are no remarks.
13. With regard averments made in paragraphs B & C of the affidavit in Brief facts is denied as false. It is submitted that SEIAA issued Environmental Clearance on 26.01.2022 to 7TH Respondent Smt. N Jeevendra at Sy.No: 241 and 8th Respondent Smt. Kasi Annapurna at Sy.No: 241 with a following conditions:
- a. ***The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas.***
 - b. ***The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.***
 - c. ***Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.***
14. With regard averments made in paragraph D & E of the affidavit in Brief facts are not related to this respondent and hence there are no remarks.

15. With regard averments made in paragraphs F & G of the affidavit in Brief facts is denied as false. It is submitted that the SEIAA issued EC order with a following condition:

- a) *The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.*
- b) *The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.*
- c) *Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.*

16. With regard averments made in paragraph H of the affidavit in Brief facts is denied as false. It is to submit that the SEIAA issued EC with the following conditions:

- a) The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- b) The proponent shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas.

17. With regard averments made in paragraph I of the affidavit in Brief facts is denied as false. It is submitted that the Hon'ble NGT issued

directions on distance criteria in O.A. No.304 of 2019 dt. 21.07.2023

(Annexure-5) as follows:

MINING TYPE MINIMUM	DISTANCE	LOCATIONS
A. When Blasting is not involved	100 m	Residential/Public buildings, Inhabited sites, Protected monuments, Heritage sites, National /State Highway, District roads, Public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dams, Reservoirs, River, Canals, Lakes or Tanks, or any other locations to be considered by States.
B. When Blasting is involved.	200m **	

18. With regard averments made in paragraph J of the affidavit in Brief facts is denied as false. It is submitted that the SEIAA issued EC order with a following condition:

- a) Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent without which mining shall not be taken up.**
- b) The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland**


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rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.

19. With regard averments made in paragraph K of the affidavit in Brief facts is denied as false. It is submitted that the SEIAA issued EC order with a following condition:

- a) The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self-government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.***
- b) The proponent is advised to ensure safety to animal and public life.***

20. With regard averments made in paragraph A of the Grounds in Application is denied as false. It is submitted that the Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended for issue of Environmental Clearance.

21. With regard averments made in paragraphs B & C of the Grounds in Application is denied as false. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

22. With regard averments made in paragraph D & F of the Grounds in Application is not related to this respondent and hence there are no remarks.

23. With regard averments made in paragraph E of the Grounds in Application is denied as false. the SEIAA issued EC with following condition:

- a. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality***


Member Secretary
SEIAA, AP

parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.

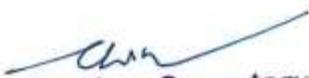
24. With regard averments made in paragraph G of the Grounds in Application is denied as false. It is submitted that the distance between project areas to nearest habitation is 700mts it is more than 200 mts for blasting zone as per the Hon'ble NGT norms and CPCB report.

25. With regard averments made in paragraph H of the Grounds in Application is denied as false. It is submitted that SEIAA issued EC order with the following conditions:

a) Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.

26. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

27. It is submitted that the SEIAA,A.P addressed a letter & subsequently Mails to APPCB for detailed report in O.A No. 40 of 2023 as per the G.O.MS.No 120 dated.01.11.2018 issued by EFS&T Dept., as the Andhra Pradesh Pollution Control Board, Vijayawada is the Monitoring Agency to monitor compliance with the terms and conditions of Environmental Clearance(**Annexure-6**).


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SEIAA, AP

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to pass an appropriate order in the above the O.A No. 40 of 2023 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed
 Andhra Pradesh on
 this the 1st day of November 2023
 and signed his name in my presence

BEFORE ME

Advocate

VERIFICATION

I, Dr. P.V.Chalapathi Rao S/o Pasala Lakshmaiah, Aged about 55 years, Member Secretary, AP State Environment Impact Assessment Authority, Andhra Pradesh do hereby verify that the contents of Para's of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 1st day of November 2023 at


 DEPONENT

Member Secretary
SEIAA, AP

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The MineOwner
 SMT N JEEVENDRA-LESSEE

D.No.-2-80, School Veedhi, Near Kalyanamandapam, Nethaluru, Chagallu
 Village/Mandal, West Godavari District, Andhra Pradesh-534342 -534342

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
 under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
 in respect of project submitted to the SEIAA vide proposal number
 SIA/AP/MIN/227184/2021 dated 20 Nov 2021. The particulars of the environmental
 clearance granted to the project are as below.

- | | |
|---|-------------------------|
| 1. EC Identification No. | EC22B001AP132318 |
| 2. File No. | AP EG MIN 9 2021 3460 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including
Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Smt N Jeevendra-Lessee |
| 7. Name of Company/Organization | SMT N JEEVENDRA-LESSEE |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
 no 2 onwards.

Date: 26/01/2022

(e-signed)
DR. P.V.CHALAPATHI RAO
 Member Secretary
 SEIAA - (Andhra Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
 number & E-Sign generated from PARIVESH. Please quote identification
 number in all future correspondence.*

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PARIVESH

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 and Virtuous Environmental Single-Window Hub)*



	State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India
	D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/EG/MIN/7/2021/3347/172.78/169.67

Sub: SEIAA, A.P. – 0.785 Ha. Road Metal of Smt. N Jeevendra at Sy.No: 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh - Environmental Clearance – Issued - Reg.

I. This has reference to your application submitted through online on 20.11.2021 (SIA/AP/MIN/227184/2021), seeking Environmental Clearance for the proposed mine of **0.785 Ha Road Metal at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh** in favour of **Smt. N Jeevendra**. It was reported that the nearest human habitation viz., Nagampalli (V) exists at a distance of about 0.70 Km from the mine lease area. It was noted that the capital investment of the project is Rs.40.0 Lakhs and capacity of the project is as follows:

Mining of Road Metal– 20,160 m³/Annum in 0.785 Ha.

II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	17°13'34.63502"N	81°45'09.18142"E
2.	17°13'30.72658"N	81°45'07.17010"E
3.	17°13'29.69990"N	81°45'08.80978"E
4.	17°13'33.49978"N	81°45'10.74180"E

ii. It is an open cast semi-mechanized mine. Life of Mine is 11 Years. The total mine lease area is **0.785 Ha**.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **14.12.2021 to 16.12.2021**. The project proposal is for mining Road Metal in an area of **0.785 Ha** with a proposed production quantity of **Road Metal– 20,160**

m³/Annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The project proponent and their consultant, M/s. Sai Manasa Consultant attended the meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology, Rajahmundry, vide Letter dated: 16.08.2021, there are six existing quarry areas within the radius of 500 mtrs area. The project falls under B2 category as per the MoEFCC Notification No. S.O.2269(E),dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended **for issue of Environmental Clearance for Road Metal– 20,160 m³/Annu. The life of mine is 11 years.** The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **05.01.2022 & 06.01.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- v. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan

- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution (Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - o Proper and regular maintenance of vehicles and other equipment.
 - o The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - o The workers employed shall be provided with protection equipment and earmuffs etc.
 - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 4.50 KLD. Out of that 1.80 KLD is used for Water sprinkling on haul Roads; 1.70 KLD is used for Development of Greenbelt & 1.0 KLD is used for Domestic purposes.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. **This order is valid a period of 11.0 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. “Consent for Establishment” & “Consent for Operation” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.

- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.4.88 Lakhs and Recurring cost Rs.4.98 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.

- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi. Consent for Establishment” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in tum has to display the same for 30 days from the date of receipt.
- xxviii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.’
- xxxii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxiv. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.

xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
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To

Smt. N Jeevendra, Lessee,
D.No. 2-80, School Veedhi,
Near Kalyanamandapam,
Neethaluru, Chagallu (V&M),
West Godavari District-534342,
Andhra Pradesh,
Ph.No. 9440730376

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.

Signature Not Verified

Digitally signed by DR.
P.V.CHALAPATHI RAO
Member Secretary

Date: 1/26/2022 12:05:22 PM

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The MineOwner
 SMT KASI ANNAPURNA-LESSEE
 D.No.-5-68, Danavaipet, Chagallu Village/Mandal, West Godavari District,
 Andhra Pradesh -534342

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
 under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
 in respect of project submitted to the SEIAA vide proposal number
 SIA/AP/MIN/227134/2021 dated 20 Nov 2021. The particulars of the environmental
 clearance granted to the project are as below.

1. EC Identification No.	EC22B001AP110674
2. File No.	AP EG MIN 9 2021 3459
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Smt Kasi Annapurna-Lessee
7. Name of Company/Organization	SMT KASI ANNAPURNA-LESSEE
8. Location of Project	Andhra Pradesh
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page
 no 2 onwards.

Date: 26/01/2022

(e-signed)
DR. P.V.CHALAPATHI RAO
 Member Secretary
 SEIAA - (Andhra Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
 number & E-Sign generated from PARIVESH. Please quote identification
 number in all future correspondence.*

This is a computer generated cover page.

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*



	State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India
	D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/VZM/MIN/7/2021/3347/172.75/169.66

Sub: SEIAA, A.P. – 1.2145 Ha Road Metal Mine of Smt. Kasi Annapurna at Sy.No: 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh - Environmental Clearance – Issued - Reg.

I. This has reference to your application submitted through online on 20.11.2021 (SIA/AP/MIN/227134/2021), seeking Environmental Clearance for the proposed mine of **1.2145 Ha Road Metal at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh** in favour of **Smt. Kasi Annapurna**. It was reported that the nearest human habitation viz., Nagampalli (V) exists at a distance of about 0.72 Km from the mine lease area. It was noted that the capital investment of the project is Rs.48.0 Lakhs and capacity of the project is as follows:

Mining of Road Metal & Building Stone – 23,940 m³/Annum in 1.2145 Ha.

II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	17°13'30.09520"N	81°45'12.27939"E
2.	17°13'27.88439"N	81°45'11.70901"E
3.	17°13'29.69990"N	81°45'08.80978"E
4.	17°13'33.49978"N	81°45'10.74180"E
5.	17°13'32.67029"N	81°45'11.88349"E
6.	17°13'30.33250"N	81°45'11.28342"E

ii. It is an open cast semi-mechanized mine. Life of Mine is 9.56 Years. The total mine lease area is **1.2145 Ha**.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the

application, in its meeting held on **14.12.2021 to 16.12.2021**. The project proposal is for mining Road Metal & Building stone in an area of **1.2145 Ha** with a proposed production quantity of **Road Metal & Building Stone – 23,940 m³/Annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The project proponent and their consultant, M/s. Sai Manasa Consultant attended the meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology, Rajahmundry, vide Letter dated: 16.08.2021, there are six existing quarry areas within the radius of 500 mtrs area. The project falls under B2 category as per the MoEFCC Notification No. S.O.2269(E), dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended for issue of Environmental Clearance for **Road Metal & Building Stone – 23,940 m³/Annum**. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **05.01.2022 & 06.01.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act, 1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act, 1986;
 - e. Critically polluted areas as notified by CPCB
and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- v. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan

- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form 1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution (Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - o Proper and regular maintenance of vehicles and other equipment.
 - o The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - o The workers employed shall be provided with protection equipment and earmuffs etc.
 - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 5.4 KLD. Out of that 2.4 KLD is used for Dust suppression on haul roads; 2.0 KLD is used for Development of Greenbelt & 1.0 KLD is used for Domestic purposes.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
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- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
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- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. “Consent for Establishment” & “Consent for Operation” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
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- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.

- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi. Consent for Establishment” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in tum has to display the same for 30 days from the date of receipt.
- xxviii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.’
- xxxii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxiv. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.

xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
--	--------------------------------	----------------------------------

To

Sri M. Kasi Annapurna, Lessee,
D.No. 5-68, Danavaipet, Chagallu (V&M),
West Godavari District,
Andhra Pradesh,
Ph.No. +91 9963547535

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.

Signature Not Verified

Digitally signed by DR.
P.V.CHALAPATHI RAO
Member Secretary

Date: 1/26/2022 12:00:27 PM

**GOVERNMENT OF ANDHRA PRADESH
ABSTRACT**

EFS&T Department – Notify the A.P. Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental and CRZ Clearance (s) granted by the SEIAA and DEIAA - Notification - Orders - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.I) DEPARTMENT

G.O.MS.No. 120

**Dated: 01-11-2018.
Read the following.**

From the Addl.PCCF (Central), MoEF&CC, GoI, Regional Office (South Eastern Zone), Chennai, Lr.F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017.

&&&

ORDER:

The following notification shall be published in an Extraordinary issue of the Andhra Pradesh Gazette; Dated.01.11.2018.

NOTIFICATION

In pursuance of the Ministry of Environment, Forests & Climate Change, Letter F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017, the Governor of Andhra Pradesh hereby notify the Andhra Pradesh Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental and CRZ Clearance (s) granted by the State level Environment Impact Assessment Authority and District level Environment Impact Assessment Authority of Andhra Pradesh, with immediate effect.

2. The Member Secretary, Andhra Pradesh Pollution Control Board shall take further necessary action in the matter accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**G. ANANTHA RAMU
PRINCIPAL SECRETARY TO GOVERNMENT**

To
The Member Secretary, A.P. Pollution Control Board, Vijayawada
The Member Secretary, SEIAA, O/o Andhra Pradesh Pollution Control Board
All District Magistrate & Collectors in the State
Copy to:
The PS to Minister for EFS&T
The PS to Principal Secretary, EFS&T
The Law (G) Department
The MoEFS&CC, Regional Office (South Eastern Zone),
1st & 2nd Floor, HEPC Building No. 34,
Cathedral Garden Road, Nungam Bakkam, Chennai.

//FORWARDED:: BY ORDER//

SECTION OFFICER

से पूर्ण जमा किया जाएगा और उसे मंत्रालय के प्रादेशिक कार्यालय, विशेषज्ञ मूल्यांकन समितितथा विनियामक प्राधिकरण के अनुमोदन के पश्चात् सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना के सफलतापूर्वक कार्यान्वयन के पश्चात् निम्नवर्त किया जाएगा।

14. ऐसी प्रियोजनाएं और िक्याकलाप, जो इस अधिसूचना की तारीख को उल्लंघनकारी ह., इस अधिसूचना के अधीन पर्यावरणीय अनापित्त के िलए आवेदन करने के पा हगे और प्रियोजना ास्तावक इस अधिसूचना के अधीन पर्यावरणीय अनापित्त के िलए के वल इस अधिसूचना की तारीख से छह मास के भीतर ही आवेदन कर सकते ह.।

[फा. सं. 22-116/2015-आईए-III]

मनोज कु मार िसह, संयुक्त सिचव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 14th March, 2017

S.O. 804(E).—Whereas, a draft notification under sub-section (1), and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) was published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii), *vide* number S.O. 1705(E), dated the 10th May, 2016, as required by sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for finalising the process for appraisal of projects for grant of Terms of Reference and Environmental Clearance, which have started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance under the Environment Impact Assessment Notification, 2006 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

2. And whereas, copies of the said notification were made available to the public on the 10th May, 2016;

3. And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government.

4. Whereas, subject to the provisions of the Environment (Protection) Act, 1986, under sub-section (1) of section 3 of the Act, the Central Government has the power to take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling, and abating environment pollution;

5. Whereas, section 5 of the Environment (Protection) Act, 1986 empowers the Central Government to give directions which reads as “Notwithstanding anything contained in any other law but subject to the provisions of this Act, the Central Government may, in the exercise of its powers and performance of its functions under this Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions;

6. Whereas the Ministry of Environment, Forest and Climate Change issued Office Memoranda dated 12.12.2012 and 27.06.2013 to establish a process for grant of environmental clearance to cases of violation.

7. Whereas, the Hon’ble High Court of Jharkhand had passed an order dated the 28th November, 2014 in W.P. (C) No. 2364 of 2014 in the matter of Hindustan Copper Limited *Versus* Union of India in which the High Court held that the conditions laid down under Office Memorandum dated 12th December, 2012 in paragraph No. 5 (i) and 5 (ii) were illegal and unconstitutional and had further held that action for alleged violation would be an independent and separate proceeding and therefore, consideration of proposal for environment clearance could not await initiation of action against the project proponent. The Hon’ble Court further ruled that the proposal for environment clearance must be examined on its merits, independent of any proposed action for alleged violation of the environmental laws;

8. And whereas, Hon'ble National Green Tribunal, Principal Bench *vide* its order dated 7th July, 2015 in Original Application No. 37 of 2015 and Original Application No. 213 of 2015 had also held that the Office Memoranda dated 12th December, 2012 and 24th June, 2013 on the subject of consideration of proposals for Terms of Reference or Environment Clearance or Coastal Regulation Zone Clearance involving violations of the Environment (Protection) Act, 1986 or Environment Impact Assessment Notification, 2006 Coastal Regulation Zone Notification, 2011 could not alter or amend the provisions of the Environment Impact Assessment notification, 2006 and had quashed the same;

9. And whereas, the Ministry of Environment, Forest and Climate Change and State Environment Impact Assessment Authorities have been receiving certain proposals under the Environment Impact Assessment Notification, 2006 for grant of Terms of References and Environmental Clearance for projects which have started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance;

10. Whereas, the Ministry of Environment, Forest and Climate Change deems it necessary for the purpose of protecting and improving the quality of the environment and abating environmental pollution that all entities not complying with environmental regulation under Environment Impact Assessment Notification, 2006 be brought under compliance with in the environmental laws in expedient manner;

11. And whereas, the Ministry of Environment, Forest and Climate Change deems it necessary to bring such projects and activities in compliance with the environmental laws at the earliest point of time, rather than leaving them unregulated and unchecked, which will be more damaging to the environment and in furtherance of this objective, the Government of India deems it essential to establish a process for appraisal of such cases of violation for prescribing adequate environmental safeguards to entities and the process should be such that it deters violation of provisions of Environment Impact Assessment Notification, 2006 and the pecuniary benefit of violation and damage to environment is adequately compensated for;

12. And whereas, Hon'ble Supreme Court in *Indian Council for Enviro-Legal Action Vs. Union of India* (the Bichhri village industrial pollution case), while delivering its judgment on 13th. February, 1996, analyzed all the relevant provisions of law and concluded that damages may be recovered under the provisions of the Environment (Protection) Act, 1986 (1996 [3] SCC 212). The Hon'ble Court observed that section 3 of the Environment (Protection) Act, 1986 expressly empowers the Central Government [or its delegate, as the case may be] to "take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of environment. ". Section 5 clothes the Central Government [or its delegate] with the power to issue directions for achieving the objects of the Act. Read with the wide definition of "environment" in Section 2 (a), Sections 3 and 5 clothe the Central Government with all such powers as are "necessary or expedient for the purpose of protecting and improving the quality of the environment". The Central Government is empowered to take all measures and issue all such directions as are called for the above purpose. In the present case, the said powers will include giving directions for the removal of sludge, for undertaking remedial measures and also the power to impose the cost of remedial measures on the offending industry and utilize the amount so recovered for carrying out remedial measures Hon'ble Court has further observed that levy of costs required for carrying out remedial measures is implicit in Sections 3 and 5 which are couched in very wide and expansive language. Sections 3 and 5 of the Environment (Protection) Act, 1986, apart from other provisions of Water and Air Acts, empower the Government to make all such directions and take all such measures as are necessary or expedient for protecting and promoting the 'environment', which expression has been defined in very wide and expansive terms in Section 2 (a) of the Environment (Protection) Act. This power includes the power to prohibit an activity, close an industry, direct to carry out remedial measures, and wherever necessary impose the cost of remedial measures upon the offending industry. The question of liability of the respondents to defray the costs of remedial measures can also be

looked into from another angle, which has now come to be accepted universally as a sound principle, viz., the "Polluter Pays" Principle. "The polluter pays principle demands that the financial costs of preventing or remedying damage caused by pollution should lie with the undertakings which cause the pollution, or produce the goods which cause the pollution".

13 (1). Now, therefore, in exercise of the powers conferred by sub-section (1) and sub clause (a) of clause (i) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986; the Central Government hereby directs that the projects or activities or the expansion or modernisation of existing projects or activities requiring prior environmental clearance under the Environment Impact Assessment Notification, 2006 entailing capacity addition with change in process or technology or both undertaken in any part of India without obtaining prior environmental clearance from the Central Government or by the State Level Environment Impact Assessment Authority, as the case may be, duly constituted by the Central Government under sub-section (3) of Section 3 of the said Act, shall be considered a case of violation of the Environment Impact Assessment Notification, 2006 and will be dealt strictly as per the procedure specified in the following manner:-

(2) In case the projects or activities requiring prior environmental clearance under Environment Impact Assessment Notification, 2006 from the concerned Regulatory Authority are brought for environmental clearance after starting the construction work, or have undertaken expansion, modernization, and change in product- mix without prior environmental clearance, these projects shall be treated as cases of violations and in such cases, even Category B projects which are granted environmental clearance by the State Environment Impact Assessment Authority constituted under sub-section (3) Section 3 of the Environment (Protection) Act, 1986 shall be appraised for grant of environmental clearance only by the Expert Appraisal Committee and environmental clearance will be granted at the Central level.

(3) In cases of violation, action will be taken against the project proponent by the respective State or State Pollution Control Board under the provisions of section 19 of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate will be issued till the project is granted the environmental clearance.

(4) The cases of violation will be appraised by respective sector Expert Appraisal Committees constituted under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 with a view to assess that the project has been constructed at a site which under prevailing laws is permissible and expansion has been done which can be run sustainably under compliance of environmental norms with adequate environmental safeguards; and in case, where the finding of the Expert Appraisal Committee is negative, closure of the project will be recommended along with other actions under the law.

(5) In case, where the findings of the Expert Appraisal Committee on point at sub-para (4) above are affirmative, the projects under this category will be prescribed the appropriate Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan. Further, the Expert Appraisal Committee will prescribe a specific Terms of Reference for the project on assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter in the environment impact assessment report by the accredited consultants. The collection and analysis of data for assessment of ecological damage, preparation of remediation plan and natural and community resource augmentation plan shall be done by an environmental laboratory duly notified under Environment (Protection) Act, 1986, or a environmental laboratory accredited by National Accreditation Board for Testing and Calibration Laboratories, or a laboratory of a Council of Scientific and Industrial Research institution working in the field of environment.

(6) The Expert Appraisal Committee shall stipulate the implementation of Environmental Management Plan, comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation as a condition of environmental clearance.

(7) The project proponent will be required to submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by Expert Appraisal Committee and finalized by Regulatory Authority and the bank guarantee shall be deposited prior to the grant of environmental clearance and will be released after successful implementation of the remediation plan and Natural and Community Resource Augmentation Plan, and after the recommendation by regional office of the Ministry, Expert Appraisal Committee and approval of the Regulatory Authority.

14. The projects or activities which are in violation as on date of this notification only will be eligible to apply for environmental clearance under this notification and the project proponents can apply for environmental clearance under this notification only within six months from the date of this notification.

[F. No. 22-116/2015-IA-III]

MANOJ KUMAR SINGH, Jt. Secy.

Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 304/2019

(With report dated 09.07.2020)

M. Haridasan & Ors.

Applicant(s)

Versus

State of Kerala

Respondent(s)

Date of hearing: 21.07.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondent(s): Ms. Soni Singh, Advocate for CPCB
Mr. Jogy Scaria, Advocate for KSPCB

ORDER

1. The Issue for consideration is the safeguards in operation of stone quarries close to residences and public roads. At present, the Kerala State PCB has permitted the stone quarry beyond 50 mtrs. from residences and public roads.

2. The Tribunal considered the matter on 28.02.2020. Finding the distance to be inadequate, CPCB was required to consider the matter and report. It was observed:

"2. Accordingly, a report has been filed by the Kerala State PCB on 17.12.2019 retreating the distance criteria of 50 mtrs. and mentioning that no study is available with the CPCB.

3. *We are of the view, as earlier observed that the **distance of 50 mtrs. for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health.***
4. *In view of above, we direct the **CPCB to examine and lay down more stringent conditions and appropriately longer distance within one month and convey the same to the State Boards.** The State Board may take further action accordingly. Compliance reports be filed before the next date by email at judicial-ngt@gov.in."*

3. Accordingly, the CPCB has filed its report on 09.07.2020 concluding as follows:

"6.0 Conclusion:

In view of available information, following minimum distance criteria may be considered for permitting stone quarrying by SPCBs:

Mining Type		Minimum Distance	Locations
A.	When Blasting is not involved	100 m	<i>Residential/Public buildings, Inhabited sites, locations to be considered by States.</i>
B.	When Blasting is involved	200 m **	

****Note: The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimise the impact on environment.**

However, if any states is already having stringent criteria than the above for minor mineral mining (i.e. more prescribed distances than the above), the same shall be applicable."

4. In view of the above, the said criteria be followed throughout India.
The CPCB may monitor compliance.

A copy of this order be sent to the CPCB and all the State PCBs/PCCs by email for compliance.

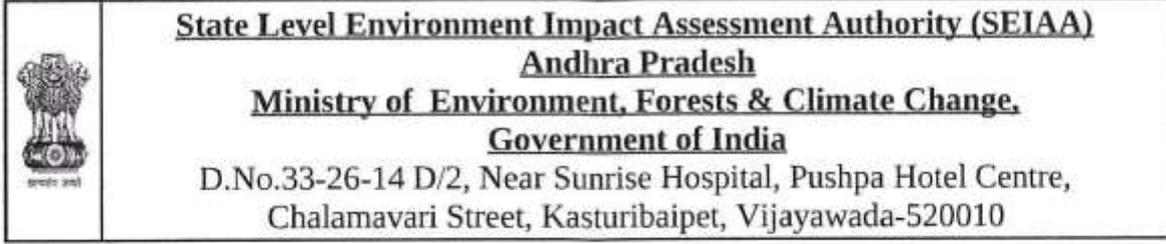
The application is disposed of.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Nagin Nanda, EM

July 21, 2020
Original Application No. 304/2019
AK

**Lr. No.6/SEIAA/AP/ Gen/2016****16/10/2023**

To
The Member Secretary,
A.P Pollution Control Board,
Vijayawada, Andhra Pradesh.

Sir,

Sub:SEIAA, A.P- O.A.No.40 of 2023 filed in Hon'ble NGT, Chennai in the Matter Of Mulagada trivikrama rao & Ors Vs The State of Andhra Pradesh & Ors against illegal mining of road metal and Building Stone by Smt. N .Jeevendra and Smt. Kasi Annapurna – report-requested - Reg.

Ref: 1. O.A.No.40 of 2023 filed in Hon'ble NGT, Chennai.
2. MoEF&CC, Notification S.O. 804(E) dated.14.03.2017.
3. MoEF&CC Office Memorandum dated 07.07.2021.
4. EFS&T Dept., G.O.Ms.120, dated.01.11.2018.

In the reference 1st cited, a court case was filed on Hon'ble NGT in O.A.No.40 of 2023(SZ) in the Matter Of Mulagada trivikrama rao & Ors Vs The State of Andhra Pradesh & Ors against illegal mining of road metal and Building Stone by Smt. N .Jeevendra and Smt. Kasi Annapurna. Copy of the petition is enclosed.

In this regard it is to inform that, the MoEF & CC, New Delhi issued S.O. 804(E), dated 14.03.2017 & OM dated 07.07.2021 , wherein it was directed State Pollution Control Board to take action against the project proponent on violation cases.

Further the EFS&T department issued G.O.Ms.120 dated 01.11.2018 to APPCB as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental Clearance (s) granted by the State level Environment Impact Assessment Authority.

In view of the above it is requested to furnish a detailed report on the above mentioned case so as to submit the counter in Hon'ble NGT, Chennai. The case is posted on 17.10.2023. This may be treated as most urgent.



[Handwritten signature]
16/10

Yours faithfully

Special Secretary To Govt
Member Secretary,
SEIAA, A.P.

copy to:

1. Chief Engineer, APPCB for information and necessary action.
2. Legal cell Head Office, APPCB for information and necessary action.



seiaa ap <seiaaap2023@gmail.com>

SEIAA,A.P- Hon'ble NGT in O.A.No.40 of 2023(SZ) in the Matter Of Mulagada trivikrama rao & Ors Vs The State of Andhra Pradesh-detailed report-requested-reg

1 message

seiaa ap <seiaaap2023@gmail.com>

Mon, Oct 16, 2023 at 12:12 PM

To: pa-ms@appcb.gov.in, chiefengineer@appcb.gov.in, hopcblegal@gmail.com

Cc: pvr_reddy59@yahoo.co.in, Chalapathi Rao Pasala <Chalapathipasala@gmail.com>

Court Case-Urgent

Sir,

A court case was filed on Hon'ble NGT in O.A.No.40 of 2023(SZ) in the Matter Of Mulagada trivikrama rao & Ors Vs The State of Andhra Pradesh & Ors against illegal mining of road metal and Building Stone by Smt. N .Jeevendra and Smt. Kasi Annapurna. Copy of the petition is enclosed.

In view of the above it is requested to furnish a detailed report on the above mentioned case so as to submit the counter in Hon'ble NGT, Chennai. Case is listed on 17.10.2023

with regards

For SEIAA,A.P.

----- Forwarded message -----

From: seiaa ap <seiaaap2023@gmail.com>

Date: Wed, Oct 11, 2023 at 7:04 PM

Subject: SEIAA,A.P- Hon'ble NGT in O.A.No.40 of 2023(SZ) in the Matter Of Mulagada trivikrama rao & Ors Vs The State of Andhra Pradesh-Remarks-requested-reg

To: <pa-ms@appcb.gov.in>, <chiefengineer@appcb.gov.in>, <hopcblegal@gmail.com>

Cc: <pvr_reddy59@yahoo.co.in>, Chalapathi Rao Pasala <Chalapathipasala@gmail.com>

Sir,

A court case was filed on Hon'ble NGT in O.A.No.40 of 2023(SZ) in the Matter Of Mulagada trivikrama rao & Ors Vs The State of Andhra Pradesh & Ors against illegal mining of road metal and Building Stone by Smt. N .Jeevendra and Smt. Kasi Annapurna. Copy of the petition is enclosed.

In view of the above it is requested to furnish remarks on the above mentioned case so as to submit the counter in Hon'ble NGT, Chennai.

with regards

For SEIAA,A.P.

 **OA- 40 of 2023- Petition.pdf**
23635K



seiaa ap <seiaaap2023@gmail.com>

SEIAA,A.P- Hon'ble NGT In O.A.No.40 of 2023(SZ) against illegal mining -Detailed report- requested-reg

3 messages

seiaa ap <seiaaap2023@gmail.com>

Tue, Oct 17, 2023 at 6:57 PM

To: pa-ms@appcb.gov.in, chiefengineer@appcb.gov.in, hopcblegal@gmail.com

Cc: pvr_reddy59@yahoo.co.in, Chalapathi Rao Pasala <Chalapathipasala@gmail.com>

Sir,

It is to submit that a case was filed in Hon'ble NGT O.A.No.40 of 2023(SZ) in the matter of Mulagada Thrivikrama Rao Vs State of A.P. and 8 others against illegal road metal and building stone quarry at Sy.No.241 of Nagampalli village, Mangala Konda Hill, Seethanagaram Mandal East Godavari District, A.P.

In view of the above, the Member Secretary APPCB is requested to furnish detailed report in Hon'ble NGT O.A.No.40 of 2023(SZ) as per the G.O.Ms.No.120, dt.01.11.2018 so as to file the counter affidavit in Hon'ble NGT Chennai.

with regards
For SEIAA,A.P.

 ECLSEIAA_190672_822769_SIA_
AP_MIN_227134_2021.pdf
 ECLSEIAA_190689_98Y896_SIA_
AP_MIN_227184_2021.pdf

3 attachments

-  **O.A.No.40 of 2023-PCB.pdf**
502K
-  **OA- 40 of 2023- Petition.pdf**
23635K
-  **GO MS . No. 120_EFST_MS120 date 01.11.2018.PDF**
53K

seiaa ap <seiaaap2023@gmail.com>

Fri, Oct 27, 2023 at 5:43 PM

To: pa-ms@appcb.gov.in, chiefengineer@appcb.gov.in, rokkd-ee1@appcb.gov.in

Cc: pvr_reddy59@yahoo.co.in, Chalapathi Rao Pasala <Chalapathipasala@gmail.com>

Most Urgent Court Case

Sir,

It is to submit that a case was filed in Hon'ble NGT O.A.No.40 of 2023(SZ) in the matter of Mulagada Thrivikrama Rao Vs State of A.P. and 8 others against illegal road metal and building stone quarry at Sy.No.241 of Nagampalli village, Mangala Konda Hill, Seethanagaram Mandal East Godavari District, A.P.

In view of the above, the Member Secretary APPCB is requested to furnish detailed report in Hon'ble NGT O.A.No.40 of 2023(SZ) as per the G.O.Ms.No.120, dt.01.11.2018 so as to file the counter affidavit in Hon'ble NGT Chennai.

The case is listed on 02.11.2023.

with regards
For SEIAA,A.P.

2 attachments

-  **O.A.No.40 of 2023-PCB.pdf**
502K
-  **OA- 40 of 2023- Petition.pdf**
23635K

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Tue, Oct 31, 2023 at 11:01 AM

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